

[Shri A. C. Guha]

in accordance with section 38 of the Central Excises and Salt Act, 1944:—

- (1) Notification No. 18, dated the 10th April, 1954.
- (2) Notification No. 20, dated the 27th April, 1954.
- (3) Notification No. 25, dated the 4th May, 1954.
- (4) Notification No. 27, dated the 12th May, 1954.
- (5) Notification No. 29, dated the 2nd June, 1954.
- (6) Notification No. 30, dated the 3rd July, 1954.
- (7) Notification No. 31, dated the 20th July, 1954.
- (8) Notification No. 32, dated the 21st July, 1954.
- (9) Notification No. 34, dated the 3rd August, 1954.
- (10) Notification No. 35, dated the 20th August, 1954.

[Placed in Library. See No. S-362/54.]

#### PUBLIC ACCOUNTS COMMITTEE

##### PRESENTATION OF REPORTS

Shri B. Das (Jajpur-Keonjhar): Sir, I beg to present the following Reports of the Public Accounts Committee:—

- (i) Eleventh Report on the Hirakud Dam Project; and
- (ii) Twelfth Report on (a) Fertilizer Deal; and (b) Pashabhai Patel Implements.

#### MOTION FOR ADJOURNMENT

##### PROPOSED STRIKE BY INSURANCE EMPLOYEES

Mr. Speaker: I have received notice of an adjournment motion on the following subject:

“The decision of insurance employees to go on strike to protest against the Government’s refusal to set up an all-India

Industrial Tribunal for the insurance industry.”

I presume, from the language of the notice, that they have not yet gone on strike.

An Hon. Member: Nor have they fixed the date.

Mr. Speaker: Do I understand it correctly?

Shri Sadhan Gupta (Calcutta—South-East): They have decided to go on strike.

Mr. Speaker: Who knows that they may not revise their decision? So, it is premature.

Shri Gadgil (Poona Central): Possibility of a strike.

Mr. Speaker: I am not inclined to allow adjournment motions on possible contingencies. So, I do not think this motion is admissible. If, however, the hon. Member wants to ventilate certain grievances, he can call the attention of the Minister and Government can make a statement of its policy.

The Deputy Minister of Labour (Shri Abid Ali): Government’s decision in this regard was announced on the 9th of August and thereafter a question was put here in reply to which we clarified the position on the 1st of September.

Mr. Speaker: When was the decision for strike taken?

Shri Sadhan Gupta: After that.

Mr. Speaker: If the hon. Member has to bring forth any grievances he can call the attention of the Minister, and if he likes he can supply the information about later developments. In any case, the adjournment motion will not be admissible—I am clear on that point.

Shri Sadhan Gupta: May I make a submission?

Mr. Speaker: Not on merits, but on admissibility.